

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE  
ORIGINAL APPLICATION NO. 61/2019 (WZ)**

Amar Khedkar	----	Applicant
Vs.		
MPCB & Ors.	----	Respondents

**The Joint Committee Report in compliance of Order passed by Hon'ble NGT on 07/07/2020 and 23/08/2022**

The applicant has filed this application against Respondent No. 03 M/s Maharashtra Fasteners Pvt. Ltd., Gat No. 68, Village – Solu, Taluka – Khed, District Pune against non-compliance of Consent conditions; discharge of polluted water into adjoining nalla; there is no comprehensive air pollution control system; no plantation etc.

Hon'ble NGT vide Order dated 07/07/2020 constituted a joint committee of the Collector, Pune and Maharashtra Pollution Control Board and vide order dated 07/07/2020 and 23/08/2022 directed joint committee to inspect the premises and submit joint committee report.

In compliance of NGT Orders a joint committee of following members was constituted –

- 1) Shri. Nitin Shinde --- Sub-Regional Officer, MPCB, Pune-2
- 2) Mrs. Vaishali Waghmare... Tahasildar, Khed Taluka, Dist. Pune-  
The representative, The Collector Office , Pune

The said Joint Committee carried out the visit at Respondent No. 03 M/s Maharashtra Fasteners Pvt. Ltd., Gat No. 68, Village – Solu, Taluka – Khed, District Pune on 24.04.2023 and observed as below –

Sr. No.	Allegations made by Applicant	Joint Committee Observations
i.	The so called ETP Installed by the Company is not of the required capacity and is unused.	The provided ETP is adequate
ii.	Polluted Water is directly let into the adjoining nala through the Company Compound.	The discharge was not observed during the visit. However, sample of the nala water has been collected. Results are awaited.
iii.	There are No Comprehensive Air Pollution Control Systems installed in the Premises.	They have provided scrubber of adequate capacity
iv.	The Company has not even planted a single Tree wherein they were required to plant in 33% of the total space.	They have done tree plantation. However, needs to plant more trees
v.	The Company has not provided disinfection system to the Sewage Treatment Plant.	They have provided disinfection system i.e. ozonization system at STP
vi.	No Hazardous Waste Storage Facility is provided by the Company.	Hazardous Waste storage facility provided
vii	No flow meter to the inlet & outlet of Effluent Treatment Plant, Sewage Treatment and Recycling Line is Provided.	Flow meter provided at ETP plant and at STP plant
vii	The Company has constructed another unit for Pickling and Plating without having Consent to Operate from the Board. Thus the activity carried out by the Company is Completely illegal. The Respondent Board has no taken any action against unconsented Manufacturing Activities Carried out by the Respondent Industry.	They have obtained consent from Board which is valid upto 30.09.2025. Copy is attached herewith as an <b>Annexure – I.</b>
ix.	The Trade effluent is not Treated at all. There is no Primary, Secondary and Tertiary Treatment.	Industry has installed ZLD system
x.	The Trade Effluent is not treated thus cannot be reused.	Industry has installed ZLD system
xi.	The Company has not obtained NOC From the CGWA for extraction of ground water for Commercial activities.	Industry has obtained CGWA NOC which is valid upto 04.09.2024. Copy of is attached herewith as an <b>Annexure - II.</b>
xii	On finding this Act wrong the Applicant further filed a RTI Application dated 09/04/2019 to the Respondent No. 1. The Respondent No. 1 on 24/05/2019 has given an incomplete Reply to the said Application.	NA

Proposed Direction Dtd. 12/04/2019		
1.	The effluent treatment plant & sewage treatment plant provided were not fully in operation.	Complied
2.	You have not provided disinfection system to sewage treatment plant.	Complied
3.	You have not provided flow meter to inlet & outlet of effluent treatment plant, sewage treatment plant & recycling line.	Complied
4.	You are operating expansion activity (Pickling & Plating) without obtaining consent to operate from the Board.	Complied
5.	You have not provided adequate hazardous waste storage facility.	Complied
6.	You have not obtained CGWA NOC for extraction of ground water for your commercial activity.	Complied
7.	Overall housekeeping in the factory premises is poor.	There is more scope for improvement.

**Conclusions and Actions Taken by Authorities :-**

➤ **Maharashtra Pollution Control Board :-**

After causing the visit by the Board officials on 20.09.2022 and noted some non-compliances based on that personal hearing was extended to the industry on 10.01.2023 and further Proposed Directions have been issued by the Board dated 11.01.2023. For verification of the compliance done by the industry, revisit has been caused along with the collector representative on 24.04.2023. During the visit samples of RO permeate, STP outlet and Nala water sample have been collected for further analysis. Results are awaited.

A copy of the proposed Direction dated 11/1/2023 along with the Copy of the compliance verification report of the same are attached herewith as an Annexure - III.


➤ **The Collector, Pune :-**

*Nitin Shinde*  
24/04/2023  
(Nitin Shinde)

Sub-Regional Officer, MPCB Pune-2  
Representative, The Collector Office, Pune

*Vaishali Waghmare*  
24.4.2023  
(Mrs. Vaishali Waghmare)  
Tahasildar, Khed Tahasil, Dist. Pune,

**MAHARASHTRA POLLUTION CONTROL BOARD**

Tel: 24010437/24020781/24014701		Kalpataru Point, 2 <sup>nd</sup> - 4 <sup>th</sup> Fl.
Fax: 24024068 / 24023516		Opp. Cine Planet Cinema,
Website: <a href="http://mpcb.gov.in">http://mpcb.gov.in</a>		Near Sion Circle, Sion (E)
E-mail: <a href="mailto:jdair@mpcb.gov.in">jdair@mpcb.gov.in</a>		Mumbai-400 022.

Consent No: No: BO/JD(APC)/TB-2/Auto Renewal /UAN No. 95123/R/CC-2012000018  
Date: 01/12/2020

To,  
M/s. Maharashtra Fasteners Pvt. Ltd,  
Gat. No, 68 Village Solu  
Tal. Khed Dist. Pune-412105.

**Subject: Renewal of Consent to operate RED/LSI Category under Auto renewal scheme.**

- Ref:**
1. Earlier Consent granted vide no. BO/JD(APC)/TB/UAN No. 0000063939 /R/CC-385 dtd. 07/06/2019 valid upto 30/09/2020.
  2. Minutes of 10<sup>th</sup> Consent Committee meeting of the Board for year 2020-21 held on 24/09/2020 (1st sitting), 15/10/2020 (2nd sitting), 22/10/2020 (3rd sitting)

Your application UAN No: MPCB-CONSENT-0000095123, Dated: 17/07/2020.

For: Auto Renewal of existing Consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The auto renewal of Consent to operate is granted for a period upto: **30/09/2025**.
2. The actual capital investment of the industry is Rs. 25.06 Crs. (i.e existing consented CI is Rs. 24.39 Crs + increased CI Rs.0.67 Crs.) (As per C.A. Certificate submitted by industry).
3. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity
1	Pickling, Phosphating, plating and zinc flack for nut and bolts	37.5 MT/day

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. No.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	10.0	As per Schedule - I	Zero Liquid discharge
2.	Domestic effluent	19.0	As per Schedule - I	On land for gardening after treatment

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Wet Scrubber to Zinc Plating & acid pickling	1	As per Schedule-II

2	Cyclone dust collector Powder coating	1	As per Schedule-II
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6. Conditions about Non Hazardous Wastes:

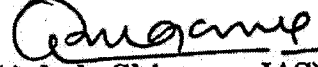
Sr. No.	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	M S Scrap	1.0 MT/A	Recycling	Send to MPCB authorized reprocessor

7. Conditions under Hazardous and Other Waste (M & T M) Rules, 2016 for treatment and disposal of hazardous waste:

Sr. No.	Type Of Waste	Quantity	Treatment	Disposal at
1	12.5 Phosphate Sludge	100 Kg/A	Secured	CHWTSDF
2	12.8 Plating metal sludge	300 MT/A	landfilling	
3	12.1 Acid Residue	200 Kg/A	after treatment	

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. This consent is issued under the auto renewal consent policy of the Board vide letter No. MPCB/AS(T)/TB/B-5088 dtd. 03/12/2015 as per self-certificate submitted by Mr. Sunny Gupta, Director, M/s. Maharashtra Fasteners Pvt. Ltd, Gat. No, 68 Village Solu Taluka Khed, Dist. Pune as a Authorized Signatory.
11. M. P.C. Board reserves the right to revoke the consent any time for any Violation.
12. The applicant shall inform the Board in each financial year about the change in Capital Investment of the industry. In case, if the Capital Investment is increased by an amount upto 10% then industry shall make payment of the corresponding fees for consent to establish and also difference in consent to operate fees for the corresponding block year. In case, if there is increased in Capital Investment by Over 10 then the industry shall submit a fresh application in prescribed format.
13. Industry shall comply conditions stipulated in Central Ground Water Authority NOC No. GWA/NOC/IND/ORIG/2019/5984 dtd. 18/09/2019 valid upto 04/09/2021.
14. This consent is granted as per decision of 10th consent committee meeting of the Board (2020-21) held 24/09/2020 (1st sitting), 15/10/2020 (2nd sitting), 22/10/2020 (3rd sitting).

For and on behalf of the  
Maharashtra Pollution Control Board

  
(Ashok Shingare, IAS)  
Member Secretary

Received Consent fee of

S.No.	Amount	DR No.	Date	Bank Name
1	Rs. 3,75,000/-	MPCB-DR-1338	12/08/2020	HSBC Bank
2	Rs.5000/-	MPCB-DR-1339	12/08/2020	HSBC Bank

Copy to:

1. Regional Officer -Pune & Sub-Regional Officer-, MPCB, Pune-2 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. Cess Branch
4. CC/CAC desk- for record & website updation purposes.

**Schedule-I****Terms & conditions for compliance of Water Pollution Control:**

1) A) As per your application, you have to provide the Effluent Treatment Plant with the design capacity 30.0 CMD followed by Reverse Osmosis, Ultrafiltration plant for treated effluent.

B) The applicant shall operate the Effluent Treatment Plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and rules made there under from time to time, whichever is stringent:

Sr. No	Parameters	Standards Prescribed by Board (If any)
	<b>Compulsory Parameters</b>	<b>Limiting concentrations in mg/l, except for pH</b>
1	pH	6.0 to 9.0
2	Oil & Grease	10
3	BOD 3-Days 27 deg C	30
4	Total Dissolved solids	2100
5	Suspended Solids	100
6	COD	250
7	Chlorides	600
8	Sulphates	400
9	Total Metal	0.1
10	Ammonical Nitrogen as N	50
11	Nickel as Ni	3.0
12	Hexavalent Chromium as Cr	0.1
13	Sulphides as S	2.0
14	Phosphate as P	5.0
15	Copper as Cu	3.0

C) The treated effluent shall be 100% recycled/reuse in process to achieve zero liquid discharge and shall not be discharge inside/outside factory premises on land.

2) A) As per your application, you have provided Sewage Treatment Plant of capacity 15 KLD.

B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards/ prescribed under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

(1)	Suspended Solids.	Not to exceed	100	mg/l.
(2)	BOD 3 days 27°C.	Not to exceed	10	mg/l.

C) The treated sewage effluent shall be disposed on land for gardening.

D) In case the treatment system is combined for trade & sewage effluent then the standards and disposal path prescribed at Sr. No: 1 B & C of schedule-I shall be applicable.

3) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of water, works for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to

establish the unit or establish any treatment and disposal system or and extension or addition thereto.

- 4) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 5) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. no.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	7.0
2.	Domestic purpose	20.0
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	12.0
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5	Agriculture/gardening	0.00

- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time

### Schedule-II

#### Terms & conditions for compliance of Air Pollution Control:

1. As per your application you have erected following stack (s) and to observe the following fuel pattern.

Sr. No	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S %	SO <sub>2</sub> Kg/Day
1	Zinc Plating and acid pickling	fume extraction system followed by Wet scrubber with Stack	11.0	--	--	--	--
2	Powder Coating Oven	Cyclone dust collector	14.5	--	---	---	--

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines. (Concern section shall mention specific control equipments).

3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm <sup>3</sup> .
Acid Mist	Not to Exceed	100 mg/m <sup>3</sup> .

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

#### Schedule-III

##### Details of Bank Guarantees

Sr. No.	Consent	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs.3.0 Lakhs	15 days	extend existing Bank Guarantee Towards operation & maintenance of pollution control systems and Compliance of consent conditions	--	31/01/2026

#### Schedule-IV

##### General Conditions:

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H & OW(M&TM) Rules 2016, which can be recycled/processed/reused/recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Waste (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Waste (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30<sup>th</sup> June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set :
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel

- 16) The industry should not cause any nuisance in surrounding area.
- 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 18) The applicant shall maintain good housekeeping.
- 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31<sup>st</sup> March of the year and number of trees planted by September end.
- 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.

*(Signature)*



भारत सरकार  
जल शक्ति मंत्रालय  
जल संसाधन, नदी विकास  
और गंगा संरक्षण विभाग  
केन्द्रीय भूमि जल प्राधिकरण  
Government of India  
Ministry of Jal Shakti  
Department of Water Resources,  
River Development & Ganga Rejuvenation  
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

**NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION**

Project Name:	M/s.maharashtra Fasteners Pvt Ltd		
Project Address:	Gut No. 68, Village- Solu, Tal- Khed, Dist- Pune		
Village:	Solu	Block:	Khed
District:	Pune	State:	Maharashtra
Pin Code:			
Communication Address:	Gut No. 68, Village Solu, Tal: Khed, District Pune, Khed, Pune, Maharashtra - 412105		
Address of CGWB Regional Office :	Central Ground Water Board Central Region, N.s. Building, Civil Lines, Nagpur, Maharashtra - 440001		

1. NOC No.:	CGWA/NOC/IND/REN/1/2021/6597												
2. Application No.:	21-4/1804/MH/IND/2018	3. Category: (GWRE 2020)	Semi Critical										
4. Project Status:	Existing Ground Water	5. NOC Type:	Renewal										
6. Valid from:	05/09/2021	7. Valid up to:	04/09/2024										
8. Ground Water Abstraction Permitted:													
Fresh Water		Saline Water		Dewatering		Total							
m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year	m <sup>3</sup> /day	m <sup>3</sup> /year						
34.40	11352.00												
9. Details of ground water abstraction /Dewatering structures													
Total Existing No.:1							Total Proposed No.:0						
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu	
Abstraction Structure*	0	0	1	0	0	0	0	0	0	0	0	0	
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps													
10. Ground Water Abstraction/Restoration Charges paid (Rs.):				14124.00									
11. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers						Monitoring Mechanism						
							Manual	DWLR**	DWLR With Telemetry				
**DWLR - Digital Water Level Recorder	1						1	0	0				

(Compliance Conditions given overleaf)

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18/11, जामनगर हाउस, मानसिंह रोड, नई दिल्ली - 110011 / 18/11, Jamnagar House, Mansingh Road, New Delhi-110011  
Phone: (011) 23383561 Fax: 23382051, 23386743  
Website: cgwa-noc.gov.in

पानी बचाये - जीवन बचाये  
SAVE WATER - SAVE LIFE

Validity of this NOC shall be subject to compliance of the following conditions:

**Mandatory conditions:**

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

**General conditions:**

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m<sup>3</sup>/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

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"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

MPCB/ROP/PD/ 230111000A

Date: 11/01/2023

To,  
M/s. Maharashtra Fasteners Pvt. Ltd.,  
Gat No. 68, Village Solu,  
Tal. Khed, Dist. Pune.

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974, 31 A of Air (Prevention & Control of Pollution) Act, 1981 & Hazardous and Other Wastes (M & TM) Rules, 2016.

- Ref:**
- 1) Consent to Operate granted by the Board Consent Order No. UAN No. 95123/R/CC-2012000018, Dtd. 01/12/2020 valid upto 30/09/2025.
  - 2) Visit of Board Official on 20/9/2022
  - 3) Sub Regional Officer, Pune-I Submitted legal action proposal vide no. MPCB-LEGAL\_ACTIONS-210922030, Dtd. 21/09/2022
  - 4) Personal hearing conducted at Regional Office, Pune on 10/01/2022

**WHEREAS**, your Industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act 1974, under the Air (Prevention & Control of Pollution) Act 1981 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 followed by further amendments made therein from time to time.

**AND WHEREAS**, the Board has granted the consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (MH & TM) Rules, 2016 and amendments thereof.

**AND WHEREAS**, it is obligatory on your part to provide pollution control systems as it warranted and to operate and maintain the same continuously and effectively to achieve the standards prescribed in the consent.

**AND WHEREAS** Board Official has visited to your industry on 20/09/2022 as per Hon'ble NGT Order in OA 61/2019 and Sub Regional Officer, Pune-II has submitted the legal action proposal.

**AND WHEREAS**, in accordance with the legal action proposal, this office has conducted the personal hearing on 10/01/2022 and following non-compliances are recorded,

1. You have not provided MEE for disposal of reverse osmosis reject.
2. You have not provided adequate STP to the tune of sewage generation.
3. You are not operating Air Pollution Control System effectively so as fugitive emissions were observed in the heat treatment shed.
4. You have not provided Air Pollution Control System to the Acid Collection Tank as acid fume were observed near ETP.
5. You have not stored Hazardous Waste Scientifically as per Hazardous and Other Wastes (M & TM) Rules, 2016.

..2..

6. You stored non-hazardous waste unscientifically.
7. Housekeeping is poor thereby resulting oily patches with alkaline water were observed near treatment shed.

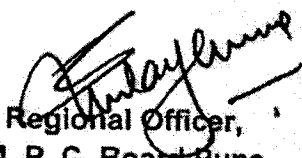
**AND WHEREAS**, from the record of this office and observations made during the visit, I have come to the conclusion that, you are not complying the conditions mentioned in consent granted by the Board and also not complying the provision of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 thereby causing grave injury to the environment.

**NOW THEREFORE**, in exercise of the powers conferred upon me under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and Section 31 A of Air (Prevention & Control of Pollution) Act, 1981, I, undersigned, the Regional Officer of the Board, at Pune hereby issue directions as under-

1. Why your unit shall not be directed to close down the manufacturing activity forthwith?
2. Why the competent authorities shall not be directed to disconnect Water / electricity supply of your unit?

You are directed to submit your reply within 07 days alongwith corrective action plan towards the compliance of above non-compliances along with all necessary documents, failing which further necessary action as deemed fit in your case as per the provisions of various environmental enactments will be initiated against you, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board

  
Regional Officer,  
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Pune - II :- For follow up action please.

# MAHARASHTRA POLLUTION CONTROL BOARD

## SUB-REGIONAL OFFICE – Pune II.

Phone No. 020-2581 1698  
 Fax No. 020-2581 1029  
 Email ID – [sropune2@mpcb.gov.in](mailto:sropune2@mpcb.gov.in)



Jog Center 2nd floor,  
 Wakdewadi, Pune -Mumbai  
 Road, Pune- 411003.

### -: Visit Report :-

Date: 24/04/23

1) Name & address : M/s. Maharashtra Fasteners Pvt. Ltd.,

Gat No. 68, Village Solu,,

Tal. Khed, Dist. Pune.

2) Date of Visit:

24<sup>th</sup> April 2023

3) Contact Person (Tel/Mob/E-mail):

Shri. Sunny Gupta (Director) 9822877552.

[sunny@maharashtrafasteners.com](mailto:sunny@maharashtrafasteners.com)

4) Consent Status: UAN No. 95123/R/CC-2012080018 dtd 1/12/20.

valid up to 30/09/2025

5) Point wise compliance of Proposed Direction as below:

Sr. No.	Points mentioned in Proposed Direction	Observation
1	You have not provided MEE for disposal of reverse osmosis reject.	They have not provided But claiming that after RO they are reusing it for cooling purpose. verified
2	You have not provided adequate STP to the tune of sewage generation.	But needs amendment in Consent - They have provided STP
3	You are not operating Air Pollution Control System effectively so as fugitive emissions were observed in the heat treatment shed.	Presently they are operating scrubber the log sheet shall be maintained for operation.

4	You have not provided Air Pollution Control System to the Acid Collection Tank as acid fumes were observed near ETP.	They have covered the tanks. They have provide dike wall to handle the spillages.
5	You have not stored Hazardous Waste Scientifically as per Hazardous and Other Wastes (M & TM) Rules, 2016.	They have provided separate demarcated shed but needs brick worked shed & also shall provide form S H.W.-retans.
6	You stored non-hazardous waste unscientifically.	— / —
7	Housekeeping is poor thereby resulting oily patches with alkaline water were observed near treatment shed.	Needs more attention for house keeping at ETP side. Needs to provide tree plantation along the periphery of company

Nimballkar  
 24/11/2023  
 (Rahul Nimballkar)  
 Field Officer  
 SRO-Pune-II

Nitin R. Shinde  
 24/11/2023.  
 Nitin R. Shinde  
 (SRO-Pune-II)